

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1392/2019

Dated Wednesday, the 13th day of November, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

R. Madhan

No. 5/128, New Colony

Vennampatti Road

Dharmapuri – 636 701.

... Applicant

By Advocate M/s R. Malaichamy

Vs

1. Union of India

Rep. By the Secretary

Ministry of Communications

Department of Posts

Dak Bhavan, Sansad Marg

New Delhi – 110 001.

2. The Chief Postmaster General

Tamil Nadu Circle

Anna Salai, Chennai – 600 002.

3. The Postmaster General

Western Region (TN)

Coimbatore 641 002.

4. The Superintendent of Post Offices

Dharmapuri Division

Dharmapuri – 636 701.

... Respondents

By Advocate Mr. M. Kishore Kumar

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"1. To call for the records of the 4th respondent pertaining to his order which is made in B3/GDS Pension/dlgs dated 27.06.2019/09.07.2019 and set aside the same, consequent to,

2. direct the respondents to induct the applicant into statutory pension scheme under CCS (Pension) Rules, 1972 notionally treating the GDS service along with regular service for the limited purpose of grant of pension under CCS (Pension) Rules 1972; further,

3. To pass such further or other orders as this Tribunal may deem fit and proper in the circumstances of the case."

2. When the matter came up for hearing, learned counsel for the respondents produced copies of earlier orders of this Tribunal in similar cases, i.e., OA 138/2019 & 317/2018 which were disposed of on the basis of the SLP pending before the Hon'ble Supreme court and submitted that similar orders may be passed in the present OA also.

3. Learned counsel for the applicant also agreed for passing such similar order.

4. In view of the above, the OA is disposed of with the following direction:

"The respondents are directed to reconsider the claim of the applicant for pension under CCS (Pension) Rules

1972 in the event of the law being finally settled in favour of persons similarly placed as the applicant herein with regard to their claim for grant of pension under the said rules within a period of three months thereafter. ”

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

13.11.2019